COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 09 OF 2019 &
IA NOs. 1667, 1668 OF 2018 &
IA NOs. 364, 547, 548, 1013 OF 2019

Dated: 16th May, 2019

Present: **Hon'ble Mrs. Justice Manjula Chellur, Chairperson**
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

M/s. Aavanti Solar Energy Private Limited ….Appellant(s)
Versus
Gulbarga Electricity Supply Company Limited & Ors. ….Respondent(s)

Counsel for the Appellant(s) : Mr. Shubhranshu Padhi
Mr. Ashish Yadav
Mr. Prabhulinga Navadgi
Mr. P. Kavin Prabhu
Ms. Gursimran Dhillon
Ms. Molshree Bhatnagar

Counsel for the Respondent(s) : Mr. G.S. Kannur, Sr. Adv
Mr. Nithin Saravanan
Ms. Arunima Singh
Ms. Priyadarshini for R-1 & 2

ORDER

We direct Respondent Discom to place on record the details of statement by way of calculations as to what was the exact liquidated damage and how they were deducted and from which date. They shall also mention how much monthly charge they are liable to pay back to the generators, right from April 2018 to April 2019.

List this matter on ***22.05.2019***

(Ravindra Kumar Verma)
Technical Member

(Justice Manjula Chellur)
Chairperson

pk/mkj